

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
IB-292(ND)/2017**

**IN THE MATTER OF:
M/s. ANG Industries Ltd.**

...APPLICANT

**Section
U/s 10, 13,14 of IBC Code,2016**

**Order delivered on 19.01.2023
(Virtual Hearing)**

**Coram:
SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:
For the RP/Applicant
For the Liquidator**

**:Adv. Nitesh Jain
:Mr. GP Madaan counsel**

ORDER

IA/1583/2022

We have heard the submissions made by the Counsel for the Liquidator. Counsel for the Liquidator has prayed for grant of time to enable them to file an affidavit clarifying the issues raised in our order dated 29.11.2022. Time prayed for is granted. List this matter on **06.02.2023**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(P.S.N Prasad)
Member (J)**